

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 459 of 2023

In the matter of:

Charan Singh

Applicant

V/S

State of Punjab & Ors.

Respondent

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N.D.O.H:- 7-04-2026



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Date: 23.04.2026

Place: Ludhiana

Er. Amritpal Singh Chahal,

Environmental Engineer,

Punjab Pollution Control Board,

Regional Office-4, Ludhiana

[ANANT SANGAL]

Advocate for the PPCB [R-5] On behalf of Respondent no. 5

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

Original Application No. 459 of 2023

In the matter of:

Charan Singh

Applicant

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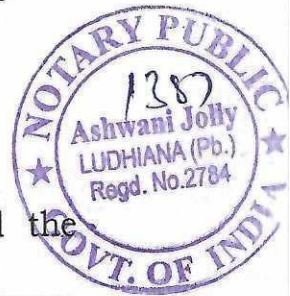
State of Punjab & Ors.

Respondent

Reply of Punjab Pollution Control Board through Member Secretary on behalf of respondent no. 6.

Respectfully showeth

1. That briefly submitted, the applicant-Charan Singh has filed the present letter petition by email with the prayer to save the villagers from the clutches of polluted atmosphere so that they may live health and dignified life. The applicant has submitted that village Alamgir in District Ludhiana is a historic village as Tenth Guru of the Sikhs Shri Guru Gobind Sahibji visited the same. There are five ponds in the village which has the population of more than 5000. All the ponds are situated in thickly populated areas. The ponds are causing unhygienic conditions for the residents living around the same. One pond is situated near Baba Dera where 400 years old Shiv Temple is situated and Bhai Naghaya Singh Hall is constructed. The pond which is having area of 4 acres has been encroached by the villagers and is



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filed with black dirty water, dump of garbage and American grass. The pond situated near Government Senior Secondary School receives overflow from nearby drain and more than 500 students studying in the school are not able to do physical activities in the ground and stadium due to foul smell and unhygienic conditions. The pond belonging to the Scheduled Castes villagers is also filed with black water and American grass. The ponds disturb daily life of villagers particularly during rainy season.

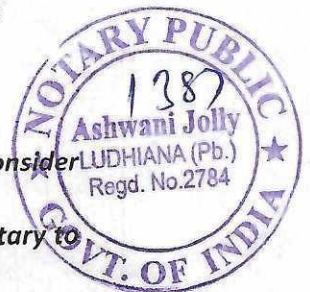
2. That the present case was listed before this Hon'ble Tribunal on 26.02.2026 vide which the Hon'ble Tribunal was pleased to implead the Punjab Pollution Control Board as Respondent no. 6 in the case and further directed to get the water quality of the ponds tested and to submit reports in this regard with its response. The gist of the Order is placed below for kind consideration of this Hon'ble Tribunal:

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2. In view of the averments made in the original application, we consider presence of the Punjab Pollution Control Board through its Member Secretary to be essential for just and proper adjudication of the substantial environmental questions involved in the case. Accordingly, the Punjab Pollution Control Board through its Member Secretary is impleaded as respondent no. 6.

3. The Registry is directed to amend memo of parties accordingly and to issue notice to respondent no. 6.

4. Mr. Amrit Pal Singh Chahal, Environmental Engineer, PPCB, R.O. 4, Ludhiana accepts notice on behalf of respondent no. 6 and seeks four weeks' time for filing of additional report.



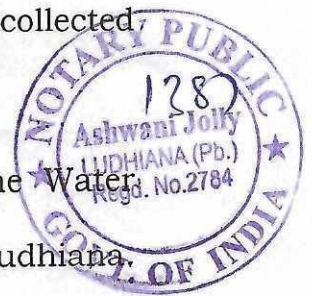
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5. Response by respondent no. 6 may be filed within four weeks. 6. The PPCB is directed to get the water quality of the ponds tested and to submit reports in this regard with its response. 7. List on 27.04.2026 for further hearing.

xxx

3. That the deponent namely Er. Amritpal Singh Chahal is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office - 4 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no.6. The present reply is being filed in compliance of the Order dated 26.02.2026.
4. That in compliance of the directions of this Hon'ble Tribunal village Alamgir, District Ludhiana was visited by the officer of the Board on 26.02.2026. During visit to the site on 26.02.2026, the team of officers observed that there are five ponds in the village. The ponds were numbered by the team members and effluent samples were collected for analysis.
5. That thereafter, the samples were sent for analysis to the Water Laboratory, Punjab Pollution Control Board, Zonal Office, Ludhiana. The wastewater samples of the ponds were analysis for BOD, DO & Fcoli. The analysis report was obtained on 12.03.2026 from the Water Laboratory, Punjab Pollution Control Board, Zonal Office, Ludhiana, the report of the same is mentioned below in tabular form:

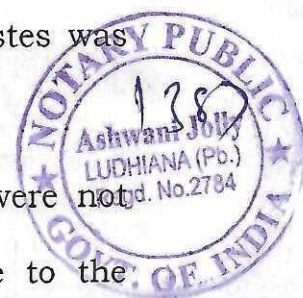
Sr.	Point of sample	BOD	DO	F. Coli
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no.	collection	mg/l	mg/l	MPN/100ml
1.	Pond on Alamgir Dulay Road (1st pond), near cremation ground	28	3.0	13,000
2.	Pond near Bhagat-Ravidas Dharam Shala (2nd Pond).	80	BDL	17,00,000
3.	Pond near Bhai Naghaya Singh Hall (3rd pond).	65	1.1	49,000
4.	Pond near Alamgir Village Road (4th pond).	40	BDL	6,800
5.	Pond near Govt. Senior Secondary School (5th pond).	112	4.2	3,30,000

The copy of the analysis report dated 12.03.2026 of the Water Laboratory, Punjab Pollution Control Board, Zonal Office, Ludhiana is attached herewith as **Annexure-A**.

6. That during the site visit, it was observed by the team member that at location no. 2 i.e., Pond near Bhagat-Ravidas Dharam Shala (2nd Pond), plastic waste was found floating on the pond. At location no. 4 i.e., Pond near Alamgir Village Road (4th pond), plastic wastes was also found floating on the pond.
7. That the quality of water of all ponds of Village Alamgir were not achieving the prescribed standards laid down in reference to the provisions of the Action Plan prepared by the State for rejuvenation of village ponds. However the wastewater was not even used for irrigation purposes by the people of the area.
8. That it is respectfully prayed to the Hon'ble Tribunal that the deponent may please be allowed to place present reply in compliance



to order dated 26.02.2026 for kind consideration of this Hon'ble Tribunal.

Submitted by



Er. Amritpal Singh Chahal,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

Date: 23.04.2026

Place: Ludhiana

Certified that the affidavit / S.P.A./ CPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of

On behalf of Respondent no. 5

Verification: -

Verified that the contents of para no. 1 to 8 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.



Er. Amritpal Singh Chahal,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

Date: 23.04.2026

Place: Ludhiana

On behalf of Respondent no. 5

Attested As Identified



NOTARY PUBLIC, LDH.

23 APR 2026





Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor
Phase-5, Focal Point, Ludhiana.

E-mail: labppcbidh@gmail.com

Surface Water Analysis Report

1.	Laboratory Sample no.	SW 689-693/Surface Water/ Zonal Lab/2025/February
2.	Sample Collection Locations :	From the village Ponds of the village Alamgir.
3.	Name of Sample Collecting Officer :	Er. Ridham, AEE
4.	Date of Sample Collection :	26.02.2026
5.	Date of Sample Receipt in Lab.:	26.02.2026
6.	Method Followed	IS 3025/ methods of APHA

Analysis Results

Sr. No.	Parameters	Results				
		Pond near Bhai Naghaya Singh Hall	Pond near Bhagat-Ravidas Dharmshala	Pond Near Alamgir Village Road	Pond near Govt. Senior Secondary School	Pond on Alamgir-Dulary Road
1.	Bio-chemical Oxygen Demand (mg/l)	65	80	40	112	28
2.	DO (mg/l)	1.1	BDL	BDL	4.2	3.0
3.	F.Coli (MPN/100ml)	49,000	17,00,000	6800	3,30,000	13,000

Remarks :- BDL means Below Method Detection Limit.

Sample Analysed by. *[Signature]* 26/2/2026

[Signature]
12/2/26
Asstt. Scientific Officer,
Zonal Lab, Ludhiana

[Signature]
//true copy//

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 459/2023**

IN THE MATTER OF:

Charan Singh.

... Applicant

VERSUS

State of Punjab & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, (PCB), Respondent No. 5, Vatavaran Bhawan, Nabha Road, Patiala, 147001, Punjab, India herein the captioned matter, hereby appoint Anant Sangal ("Advocate") having their office at # 34, Lower Ground Floor, Babar Lane, Bengali Market, New Delhi:-110001, Email ID:- a.anantsangal.a@gmail.com, Mobile No. +91 9911453576; to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case before this Court/Tribunal or before any other Court/Tribunal, in which the same may be tried or heard and also in the Appellate Court including the High Court subject to payment of fees separately for each court by me. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. Submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheque, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct other Legal practitioner or person, authorizing him to exercise the power and authority hereby conferred upon the Advocates whatever he may think fit to do so and sign the power of attorney; And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undersigned undertake that I or my duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. And I the undersigned do hereby agree that I shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the Court or fails to conduct or withdraw from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

IN WITNESS WHEREOF, we do hereunto set our hand to these presents the contents of which have been understood by us on this 23rd day of April 2026.

Accepted, identified, and satisfied subject to the terms of fee.

I Identify the Signature/Thumb Impression of Below Mentioned Person, Signed in My Presence.


[ANANT SANGAL]

ADVOCATES/ ENROLLMENT NO. UP02467/22

ADVOCATES


CLIENT

Environmental Engineer
Punjab Pollution Control Board
Regional Office-IV, Ludhiana.

